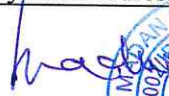



**FORM A  
PUBLIC ANNOUNCEMENT**

*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF DHROVV INDIA LIMITED**

<b>RELEVANT PARTICULARS</b>	
Name of corporate debtor	<b>DHROVV INDIA LIMITED</b>
Date of incorporation of corporate debtor	20/05/1998
Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur (UP)
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109UP1998PLC027024
Address of the registered office and principal office (if any) of corporate debtor	Flat no. 41, Ground floor Sector 22, Gautam Budha Nagar, Noida, Uttar Pradesh, India - 201301
Insolvency commencement date in respect of corporate debtor	19.11.2025 (copy of NCLT order uploaded on 21.11.2025)
Estimated date of closure of insolvency resolution process	18.05.2026 (180 days from 19/11/2025)
Name and registration number of the insolvency professional acting as interim resolution professional	Madan Lal Aggarwal IBBI/PA-002/IP-N00497/2017-18/11553
Address and e-mail of the interim resolution professional, as registered with the Board	<a href="mailto:aggarwalmadan@gmail.com">aggarwalmadan@gmail.com</a> #3004, SF, SBI Officers Society, Sector 49 D, Chandigarh -160047
Address and e-mail to be used for correspondence with the interim resolution professional	<a href="mailto:cirp.dhrovv@gmail.com">cirp.dhrovv@gmail.com</a> #704, Tower 11, Takshila Height Sector 37 C, Gurugram -122001
Last date for submission of claims	December 2, 2025
Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<i>Not applicable</i>
Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<i>Not applicable</i>
(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/en/home/downloads">http://ibbi.gov.in/en/home/downloads</a> Physical Address: <i>Not Applicable</i>

Notice is hereby given that the National Company Law Tribunal, Allahabad has ordered the commencement of a corporate insolvency resolution process of the Dhrovv India Limited on 19/11/2025 (Copy of NCLT order uploaded on 21.11.2025)

The creditors of Dhrovv India Limited, are hereby called upon to submit their claims with proof on or before 02/12/2025 (fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA- **Not Applicable**.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

Madan Lal Aggarwal

Interim Resolution Professional

In the matter of Dhrovv India Limited

IBBI/IPA-002/IP-N00497/2017-18/11553

AFA: Valid upto 31.12.2025



Date: 22nd November 2025

Place: Chandigarh